

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 42/MP/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.9.2026 without imposition of any financial liability including additional transmission charges.

Petitioner : ACME Renewtech Private Limited (ARPL) and Anr.

Respondents : NTPC Limited And Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, ARPL
Ms. Pratiksha Chaturvedi, Advocate, ARPL
Ms. Archita Kashyap, Advocate, ARPL
Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC
Shri Harsh Dev Singh, Advocate, NTPC
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the present Petition has been filed seeking quashing of the letters dated 7.8.2025 and 25.8.2025 issued by the Respondents, MSEDCL and NTPC, respectively, whereby an extension of SCSD has been granted subject to the condition that any additional transmission charges arising due to such extension shall be borne by the Petitioners. The learned counsel further submitted that in terms of the previous Record of Proceedings, MSEDCL was required to respond to NTPC's communication seeking its views on the extension of the SCSD in light of the Office Memorandum dated 16.4.2026 issued by the Ministry of Power regarding grant of extension and waiver of ISTS charges in cases involving delay due to the non-readiness of the transmission system. However,

MSEDCL has not yet responded. She also submitted that the issues involved herein are similar to those in Petition No. 188/MP/2026 and batch and the present Petition may therefore be tagged with the said batch of matters, which are listed for hearing on 10.9.2026.

2. The learned counsel for Respondent No. 2, MSEDCL, submitted that NTPC's communication dated 30.4.2026, seeking MSEDCL's views on the extension of SCSD due to delay in readiness of transmission infrastructure in light of the MoP's OM dated 16.4.2026, is still under consideration and accordingly, sought three weeks' time to file their affidavit/reply in this regard. The learned counsel also stated that this Petition may be taken up along with Petition No. 188/MP/2026 and batch, as requested by the Petitioners.

3. The learned counsel appearing for Respondent No. 3, CTUIL, submitted that CTUIL has already filed its reply in the matter.

4. Considering the submissions made by the learned counsels appearing for the parties, the Commission permitted Respondent No. 2, MSEDCL, to file its reply/affidavit within three weeks, with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.

5. The Petition will be listed for the hearing, along with Petition No. 188/MP/2026 and batch, on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)